

Composition and Functions of Ganga Flood Control Board

328 SHRI SHASHI BHUSHAN I
Will the Minister of IRRIGATION AND POWER be pleased to state .

(a) whether the Ganga Flood Control Board has since been constituted,

(b) if so, the composition of the Board and its functions,

(c) the extent to which it would be helpful in minimising floods ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREEL) (a) Yes, Sir

(b) The Ganga Flood Control Board consists of the following

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| (i) Union Minister of Irrigation and Power | Chairman |
| (ii) Union Minister of State for Finance | Member |
| (iii) Chief Minister of Bihar or his representative | —do— |
| (iv) Chief Minister of Uttar Pradesh or his representative | —do— |
| (v) Chief Minister of West Bengal or his representative | —do— |
| (vi) Chief Minister of Haryana or his representative | —do— |
| (vii) Chief Minister of Rajasthan or his representative | —do— |
| (viii) Chief Minister of Madhya Pradesh or his representative | —do— |
| (ix) Union Deputy Minister for Irrigation and Power | —do— |

(x) Chairman, Ganga Flood Control Commission
Member-Secretary

The Board is for laying down the broad policies, deciding priorities in the implementation of the various schemes, according approval to the schemes and recommending annual outlays for their implementation.

(c) The constitution of the Board is for facilitating prompt and effective action in the formulation and speedy implementation of a comprehensive and co-ordinated plan of flood control in the Ganga basin which will help in due course in reducing damage due to floods and the amount spent on relief measures

Arrest on charges of black Marketing in Tickets in New Delhi

329 SHRI SHASHI BHUSHAN
Will the Minister of RAILWAYS be pleased to state

(a) whether Proprietor of a travel agency in Amrit Kaur Market, New Delhi was arrested on charges of black marketing in tickets,

(b) if so, the action taken or proposed to be taken against him,

(c) whether some other persons, involved in this case are absconding, and

(d) the steps taken in this regard ?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) Yes

(b) The case is under investigation by the Civil Police

(c) There is no incriminating evidence warranting arrest of any other person so far

Does not arise in view of reply to part (c)

Authentication of Hindi Version of Constitution of India

330. SHRI S C SAMANTA : Will the Minister of LAW AND JUSTICE be pleased to state the steps being taken for authentication of Hindi version of the Constitution of India ?